CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.119/2013

Date of Decision: 22nd October, 2018

CORAM:HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A) HON'BLE SMT RAVINDER KAUR, MEMBER (J)

Vyankatesh Narayan Jahagirdar Superintendent of Excise (Retd.) Office of Commissioner Central Excise, Pune III Commisionerate I.C.E. House, Sassoon Road, Pune – 411 001.

Applicant

(By Advocate Ms. Sujatha Krishnan, proxy counsel for Shri S.P. Saxena)

Versus

- The Union of India, through
 The Secretary, Deptt. of Revenue,
 Central Board of Central Excise, Customs
 and Service Tax, Ministry of Finance,
 North Block, New Delhi 110 001.
- 2. The Chief Commissioner of Central Excise, Pune Zone, I.C.E. House, Sassoon Road, Pune 411 001.
- 3. The Commissioner of Central Excise
 Pune III Commissionerate, I.C.E.
 House, Sassoon Road,
 Pune 411 001.

Respondents

(By Advocate Shri V.S. Masurkar)

ORDER (ORAL)

Per: Shri R. Vijaykumar, Member (A)

Learned counsel for the applicant submits across the bar that the applicant was convicted by the Special CBI Court under

the Prevention of Corruption Act, 1988 and the sentence has been suspended while granting bail to the applicant.

2. In the circumstances, this application is not maintainable and is, accordingly, disposed of as not pressed. No order as to costs.

(Smt Ravinder Kaur) (R. Vijaykumar) Member (J)

Member (A)

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